

Hindi in Army

2009. { Shri S. M. Banerjee:
Shri Tagamani:
Shri Prabhat Kar:

Will the Minister of Defence be pleased to state:

(a) whether Hindi is being taught to all the army men who do not know it;

(b) if so, the number of army men who learnt Hindi during 1957 and upto the 31st January, 1958; and

(c) the number of teachers employed for this purpose at present?

The Minister of Defence (Shri Krishna Menon): (a) Yes.

(b) This information is not readily available. Since every recruit must pass the Hindi test there has been no reason to collect these statistics.

(c) Unit Education Instructors and civilian teachers employed by units teach Hindi as well as other things.

Houses for Scheduled Castes and Scheduled Tribes in Orissa

2570. Shri Kumbhar: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 321 on the 18th February, 1958 and state whether the amounts allocated to Government of Orissa for construction of residential accommodation for Scheduled Castes and Scheduled Tribes for 1955-56, 1956-57 and 1957-58 have been spent accordingly on the proposed schemes?

The Deputy Minister of Home Affairs (Shrimati Alva): The required information has not yet been received from the State Government and will be laid on the Table of the House as soon as available.

Houses for Scheduled Castes and Scheduled Tribes

2571. Shri Kumbhar: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1196 on the 12th

March, 1958 and state whether the amounts allocated to Union Territories for residential accommodation for Scheduled Castes and Tribes and other Backward Classes during the First and Second Plan have been spent accordingly on the proposed scheme?

The Deputy Minister of Home Affairs (Shrimati Alva): The required information has not yet been received and will be laid on the Table of the House as soon as available.

12 hrs.

ESTIMATES COMMITTEE

TWELFTH AND FOURTEENTH REPORTS

Shri B. G. Mehta (Gohilwad): I beg to present the following reports of the Estimates Committee:

- (1) Twelfth Report on the action taken by Government on the recommendations contained in the Twenty-Second Report of the Estimates Committee (First Lok Sabha) on National Instruments Factory, Calcutta.
- (2) Fourteenth Report on the Ministry of Education on the subject 'Special Education'.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission I rise to announce that Government business in this House for the week commencing 22nd April will consist of:

- (1) Consideration and passing of the Appropriation (No. 3) Bill;
- (2) Further consideration and passing of the Finance Bill;
- (3) The Gift Tax Bill—for reference to a Select Committee;
- (4) The Estate Duty (Amendment) Bill—for reference to a Select Committee; and

(5) Consideration and passing of—

- (i) The Indian Oaths (Amendment) Bill; and
- (ii) The Probation of Offenders Bill, as reported by the Joint Committee.

श्रीमती सहोदरा बाई (सागर-रक्षित-अनुसूचित-जातियाँ) : इस को हिन्दी में बता दीजिये ।

श्री सत्य नारायण सिंह : मैं देखूंगा कि भागे से क्या कर सकता हूँ ।

Mr. Speaker: Next time onwards, the information regarding business for the following week will be given both in English and Hindi.

APPROPRIATION (NO. 2) *BILL

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial year 1958-59."

The motion was adopted

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Shri Morarji Desai: I introduce the Bill.

FINANCE BILL

Mr. Speaker: The House will now take up the Finance Bill, 1958. As the House is aware, 12 hours have been allotted for all the stages of the

Bill. I would like to take the sense of the House as to how these 12 hours should be distributed among the various stages of the Bill. How much for the general discussion and how much for the clauses?

Shrimati Renu Chakravartty (Basirhat): Six and six.

Shri C. D. Pande (Naini Tal): Eight and four.

Mr. Speaker: Perhaps we may divide the time equally between the general discussion and the clauses. At the end of six hours, if we find that a number of hon. Members want to take part in the discussion, we shall try to increase the time for general discussion.

Dr. P. Subbarayan (Tiruchengode): We can make it seven and five.

Shrimati Renu Chakravartty: Eight and five.

Shri C. D. Pande: Eight and four.

Mr. Speaker: All right. Eight hours for general discussion and four hours for the clauses. All the hon. Members can talk on this Bill, from China to Peru. The four hours will include third reading also.

The time-limit for speeches will, as usual, be 15 minutes for the Members and 20 to 30 minutes, if necessary, for leaders of groups.

As hon. Members are aware, the House will sit up to 6 p.m. today. So far as the non-official work is concerned, it will start at 3.30 p.m. So, from 12 to 3.30 p.m. we shall go on with the Finance Bill. I have got a list of the hon. Members who have not spoken at all. Therefore, let them have an opportunity to speak on any subject they like relating to the administration. I am not confining it. I have got about 10 to 12 hon. Members in my list. Possibly, some others may also rise. At the rate of 15 minutes per Member, in two hours I can dispose of eight Members. In 2½